

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 208 of 2013**

**Dated : 2<sup>nd</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Andhra Pradesh Power Generation Corpn. Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Gopal Chaudhary**  
**Counsel for the Respondent(s): : Mr. M.S. Ramalingam for CERC**

**ORDER**

Since the technical issue is involved in this matter, as suggested by the learned counsel for the Central Commission in their reply, we deem it appropriate to implead "**POSOCO-Power System Operation Corporation Limited, New Delhi**" as it is a necessary party for assisting this Tribunal to come to a conclusion in this matter. Accordingly, POCOSO is impleaded.

The learned counsel for the Appellant is directed to file the amended memo of parties and also to serve a copy of this Order to POCOSO.

Post the matter on **28.04.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**